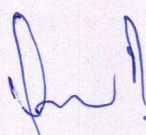


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FUTURETECH INSTRUMENTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Futuretech Instruments Private Limited
2.	Date of incorporation of corporate debtor	15/09/2000
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109TG2000PTC035286
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.16a, Survey No.1/1, Hardware Park Raviryala (V), Maleeshwaram (M), Srilaisam Highway Hyderabad, Telangana- 500005
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 23.02.2022 Date of Receipt of Certified Copy - 02.03.2022
7.	Estimated date of closure of insolvency resolution process	22.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Azra Banu IBBI/IPA-001/IP-P00955/2017-2018/11576
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ms. Azra Banu 12-13-377, Street No.2 , Flat 302, Gayatri Garden Apartments, Tarnaka, Secunderabad, Telangana -500017 caazra27@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ms. Azra Banu Sanjay Kumar Kothari and Co., 205, Doshi Chambers, Basheerbagh, Hyderabad-500029 futuretechinstrumentscirp@gmail.com
11.	Last date for submission of claims	16.03.2022




12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per the information available with Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per the information available with Interim Resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not available as per the information available with Interim Resolution Professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Futuretech Instruments Private Limited on 23.02.2022.

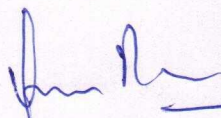
The creditors of Futuretech Instruments Private Limited, are hereby called upon to submit their claims with proof on or before 16.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not available as per the information available with Interim Resolution Professional.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Ms. Azra Banu

IBBI/PA-001/IP-P00955/2017-2018/11576

Date: 03.03.2022

Place: Hyderabad